

In the Court of Judicial Magistrate No.IV, Madurai
Present: Thiru.R.Sundarakamesh Marthandan.,B.L.,
Judicial Magistrate No.IV, Madurai
Dated the 09th June” 2020
CrI.M.P.No. 591 /2020

Aathiparameswaran
Son of Boominathan

... Petitioner/Accused

//versus//

The S.I. of Police,
Jaihindpuram P.S, Cr.No.788/2020
U/s. 341, 294(b),392 r/w 397, 506(ii) IPC

... Respondent/Complainant

Date of Remand : 06.06.2020.

This bail petition is coming on this day before me in the presence of Thirumathy.D.Sumathi, Counsel for the accused and A.P.P.II for the Prosecution this Court passed the following :-

ORDER

Heard. Records Perused. The major offence is exclusively triable by Sessions Court. At this stage this application is not entertainable. Hence this application is dismissed.

Dictated to the steno-typist, transcribed by him corrected and pronounced by me and pronounced via-email on this 09-th day of June' 2020.

Sd/Thiru.R.Sundarakamesh Marthandan,B.L.,
Judicial Magistrate No.IV,
Madurai.

